

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**SPECIAL BENCH**  
**COURT - 1**

ITEM No.210- IA/204(AHM) 2024  
In  
CP(IB) 175 of 2020

**Proceedings under Section 7 IBC**

**IN THE MATTER OF:**

Drip Capital Ltd

.....Applicant

V/s

Jashank Impex Pvt Ltd

.....Respondent

**Order delivered on: 23/07/2024**

**Coram:**

Mr. Praveen Gupta, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

**PRESENT:**

For the Applicant : Mr. Ravi Pahwa, Advocate

For the Respondent : None

**ORDER**

**(Hybrid Mode)**

**IA/204(AHM) 2024**

None for the respondent.

Learned Counsel for the liquidator states that, in compliance with the order dated 10.05.2024, an affidavit of service has been filed under diary No. D-4598 dated 13.06.2024. He further states that service could not be affected on the respondents herein as the office was found to be closed in possession of the Bank of India. He further states that service through RPAD was also not complete. Hence, Learned Counsel requested substituted service in the matter.

In view of the request made by the Counsel for the applicant, substituted service is allowed.

Learned Counsel for the applicant is directed to be published in two newspapers, one in English and another in vernacular language.

The Registry is directed to prepare the notice in English and hand it over to the applicant herein. Publication is to be carried out, within a period of one week from the date of this order.

Let an affidavit of service be filed, within a period of two weeks, from the date of this order.

Re-list for hearing on 28.08.2024.

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**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

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**PRAVEEN GUPTA**  
**MEMBER (JUDICIAL)**